

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 148 of 2015

Dated: 14th March, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

NTPC Ltd.

... Appellant(s)

Versus

Uttar Pradesh Power Corporation Ltd. & Ors.

... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran and
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. R. B. Sharma, R.Nos.6, 22 & 24
Mr. S. Vallinayagam for TANGEDCO
Mr. Dhananjay Baijal, Mr. Nikhil
Nayyar for R.29
Mr. Rishabh Donnel Singh, R.14,
MPPMCL

ORDER

Mr. M.G.Ramachandran, learned counsel for the appellant, NTPC, has argued at length and he has completed his arguments.

Mr. R.B.Sharma, learned counsel for respondent Nos.6, 22 and 24, on behalf of some distribution companies, Mr.Vallinayagam, respondent No.31, namely TANGEDCO, Mr. Pradeep Misra for Respondent Nos. 1 to 4, some DISCOMs, Mr.Dhananjay Baijal for respondent No.29, Central Commission and Mr. Rishabh Singh for respondent No.14, have been heard and they have completed their arguments.

Post this matter for remaining arguments by respondents, if any, and the rejoinder submissions of the appellant on **01st April, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/jp